

# HIGH COURT OF CHHATTISGARH : BILASPUR

## NOTIFICATION

No 16411 /R.G./2010.

Bilaspur dated 5<sup>th</sup> August 2010.

In exercise of the powers conferred under Articles 225 & 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes the following amendments in the High Court of Chhattisgarh Rules, 2007 which shall come into force from the date of publishing in Chhattisgarh Gazette.

## AMENDMENTS

Under chapter-V in Sub-Rule (1) & (2) of Rule 77, Sub-Rule (4) & (5) of Rule 79 and Rule 85 of the part C 'Public Interest Litigation' shall be substituted as under:-

### Sub-Rule (1) of Rule 77

“(1) The expression ‘Public Interest Litigation’ connotes litigations undertaken for redressal of genuine public harm or public injury, enforcing public duty, or vindicating substantial public interest.”

### Sub-Rule (2) of Rule 77

“(2) A matter involving individual or personal grievance or a litigation undertaken for personal gain or private, ulterior, oblique motives or for extraneous considerations shall not be treated as public interest litigation.”

### Sub-Rule (4) of Rule 79

“(4) Apart from the affidavit required to be filed in support of the writ petition, the petitioner shall

also be required to file an additional affidavit making a declaration that the petitioner has not filed the petition for any personal gain or raising any personal grievance or for a private, ulterior, oblique motives or for extraneous considerations.”

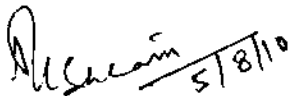
Sub-Rule (5) of Rule 79

“(5) After filing of the writ petition the Registry shall verify the contents of the petition and affidavit in order to ascertain as to whether the public interest litigation has been presented in accordance with rules. Before admission of the matter, the petitioner(s) shall be required to satisfy the Court about his/their credentials and the genuineness of the public cause brought before the Court.”

Rule 85

“85. If it is found that the proceeding has been initiated *mala fide* for advancing personal gain or with a private, ulterior, oblique motives or is otherwise frivolous or vexatious, the Court may, while dismissing the petition, impose costs, including exemplary costs in appropriate cases, on the person or persons responsible for misuse or abuse of the process of the Court.”

By order of Hon'ble the High Court

  
(Arvind Shrivastava)  
Registrar General

Endt. No. 16420/R.G./2010.

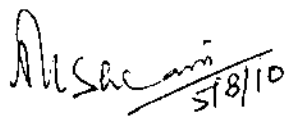
Bilaspur dated 5<sup>th</sup> August 2010.

Copy forwarded to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice of India, Supreme Court, New Delhi.
2. The Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. The Private Secretary to Hon'ble Mr. Justice I.M. Qaddusi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. The Private Secretary to Hon'ble Mr. Justice Dharendra Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. The Private Secretary to Hon'ble Mr. Justice Sunil Kumar Sinha, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. The Private Secretary to Hon'ble Mr. Justice Satish K. Agnihotri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. The Private Secretary to Hon'ble Mr. Justice T.P. Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. The Private Secretary to Hon'ble Mr. Justice Nawal Kishore Agarwal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. The Private Secretary to Hon'ble Mr. Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. The Private Secretary to Hon'ble Mr. Justice Rangnath Chandrakar, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. The Private Secretary to Hon'ble Mr. Justice Rajeshwar Lal Jhanwar, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. The Private Secretary to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. The Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. The Secretary to His Excellency, Governor of Chhattisgarh, Rajbhawan, Raipur (C.G.).
15. The Principal Secretary to Hon'ble the Chief Minister, Govt. of Chhattisgarh, D.K.S. Bhawan, Mantralaya, Raipur (C.G.).

16. Chief Secretary, Govt. of Chhattisgarh, D.K.S. Bhawan, Mantralaya, Raipur (C.G.) for information.
17. The Registrar General, Supreme Court of India, New Delhi for information.
18. The Joint Secretary to Govt. of India, Ministry of Law & Justice, Department of Justice Jaismir House, New Delhi for information.
19. The Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur (C.G.) for information.
20. The Principal Secretary, Govt. of Chhattisgarh, Law & Legislative Affairs Department, D.K.S. Bhawan, Shastri Chowk, Raipur (C.G.) for information.
21. The Director, Judicial Officers Training Institute, High Court of Chhattisgarh Bilaspur.
22. The Registrar (Vigilance) High Court of Chhattisgarh, Bilaspur (C.G.) for information.
23. The Registrar General, High Court of Allahabad, Allahabad (U.P.).
24. The Registrar General, High Court of Andhra Pradesh, Hyderabad.
25. The Registrar General, High Court of Calcutta, Kolkata.
26. The Registrar General, High Court of Delhi, New Delhi.
27. The Registrar General, High Court of Guahati at Guwahati.
28. The Registrar General, High Court of Gujarat, Sola (Ahmedabad).
29. The Registrar General, High Court of Himanchal Pradesh, Shimla.
30. The Registrar General, High Court of Jammu & Kashmir, Jammu & Kashmir.
31. The Registrar General, High Court of Jharkhand, Ranchi
32. The Registrar General, High Court of Karnatka, Bangalore
33. The Registrar General, High Court of Kerala, Ernakulam
34. The Registrar General, High Court of Madhya Pradesh, Jabalpur
35. The Registrar General, High Court of Madras, Chennai
36. The Registrar General, High Court of Orrisa, Cuttack
37. The Registrar General, High Court of Patna, Patna
38. The Registrar General, High Court of Panjab & Hariyana, Chandigarh
39. The Registrar General, High Court of Rajashthan, Jodhpur

40. The Registrar General, High Court of Sikkim, Gangtok
41. The Registrar General, High Court of Uttaranchal, Nainital
42. The Registrar General, High Court of Bombay, Mumbai
43. The Registrar General, Administrative Tribunal, New Delhi
44. The Chairman, Bar Council of India, New Delhi
45. The Chairman, State Bar Council of Chhattisgarh, High Court Campus, Bilaspur
46. The President, High Court Bar Association, High Court Campus, Bilaspur
47. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Jashpur at Jashpurnagar/ Kabirdham (Kawardha)/ Korba/ Dhamtari/ Uttar Bastar (Kanker)/ Janjgir-Champa/ Korea (Baikunthpur)/ Mahasamund/ Sarguja at Ambikapur for information.
48. Additional Registrar (Judicial/ Administration/ District Establishment & H.C. Est.), High Court of Chhattisgarh, Bilaspur for information.
49. Secretary, High Court Legal Service Committee, High Court of Chhattisgarh for information.
50. Section Officer/ In-charge (Writ/ Civil/ Criminal/Central Filing/ Accounts/ Budget/ Checker/ Complaint/Confidential/ Computer/ Library/ Pension/ S.C.S./ S.W., High Court of Chhattisgarh, Bilaspur for information and necessary action.
51. Controller, Government Regional press, Khairagarh Road, Rajnandgaon Chhattisgarh with a request to publish it in the forthcoming issue of Chhattisgarh Gazette (Extraordinary).
52. In-charge, N.I.C., High Court of Chhattisgarh, Bilaspur.

  
(Arvind Shrivastava)  
Registrar General